

[*Translation*]

**Opening of LPG Agencies, Diesel
and Petrol Pumps in Gujarat**

833. SHRI HARIBHAI CHAUDHARY:
SHRI MAHESH KANODIA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details and number of new diesel, petrol pumps and gas agencies proposed to be opened during the financial year in Gujarat, districtwise; and

(b) the number of gas agencies presently operating in the State and locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) In addition to the locations pending from previous marketing plans, 9 retail outlet dealerships and 124 LPG distributorships have been included in the marketing plan 1996-98 and supplementary marketing plan 1996-98 for Gujarat. Actual commissioning of the dealerships/distributorships depends on various factors such as number of locations advertised, number of candidates appearing for interview for each location and obtaining of licences, land etc. by the dealer select. It generally takes about 6 to 12 months for commissioning of the dealerships distributorships from the date of interview.

(b) As on 1.10.1998 there were 405 LPG distributorships in operation in Gujarat.

[*English*]

Coastal Zone Regulation Act

834. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Coastal Zone Regulation Act has been finalised;

(b) if so, the details thereof;

(c) whether the Coastal States were consulted on these Regulations; and

(d) if so, the main suggestions submitted by them?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) to (d) The Central Government issued a Notification on 19th February, 1991, under the Environment (Protection) Act, 1986, declaring coastal stretches as the Coastal Regulation Zone (CRZ) and regulating activities in the CRZ. This Notification was issued after considering suggestions of the coastal States and Union Territories received in response to the draft Notification. The main suggestions received related to the following broad areas:

(i) Definitions of terms used in the draft notification.

(ii) Basis for the delineation of the CRZ.

(iii) Activities to be prohibited.

(iv) Activities to be permissible.

(v) Basis for classification of the CRZ for regulating development.

(vi) Norms for construction in the CRZ.

(vii) Status of the CRZ Regulations vis-a-vis the development plans of the States/Union Territories and sanctioned projects in the CRZ.

(viii) Powers of the State Government/Union Territory Administration in regulated areas.

(ix) Implementation of the provisions of the Notification.

(x) Issues relating to rights and livelihood of local inhabitants.

[*Translation*]

WB Aid for setting up Dispensaries

835. SHRI PRADEEP KUMAR YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Bank is providing money for setting up hospitals and dispensaries in Uttar Pradesh; and

(b) if so, the details of grant or assistance received by the State Government in this regard?